

which you as a member of this House has held very high and dear to your heart. We in the Congress Party had our own part to play in this. We were conscious of this fact that since the days of Pandit Nehru, the Hill leaders and the hills people had demanded a separate State which was promised to them by Panditji on the basis of the Scottish formula. They had to cross many hurdles and obstacles and thanks to the perseverance, tact and strength of the Home Minister we could achieve this measure unanimously.

On the passing of this Bill, we wish to convey our best wishes to the people of Meghalaya, to Capt. Sangma and the Assam Hill leaders and also our colleagues here on it being possible to arrive at this solution unimously which is acceptable to all.

With these few words, I support the Bill.

SHRI SURENDRANATH DWIVEDY: (Kendrapara) : I am happy that this Bill is being passed almost with the unanimous support of this House. I would have been happier had this Government seen reason and get it passed by the Rajya Sabha also before it adjourned so that the Bill becomes law immediately and the people of the Hills get their State.

I also hope and trust that the Hill people of Assam, now that they have got statehood, will assert their rights and get all the privileges which this Government had not been able to fulfil so far, that is to bring the hill tribes on par with other sections of the population and be on equal terms with the other citizens of the country. I hope the aspirations of these people will be met after the constitution of the new autonomous State.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed."

The motion was adopted.

16.26 hrs.

COMMISSION OF INQUIRY (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : There are two other items which we have agreed to pass without discussion. We shall take them up first. Shri Shukla.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I move :

"That the Bill to amend the Commissions of Inquiry Act, 1952, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :—

Shri N. C. Chatterjee
 Shri Y. B. Chavan
 H.H. Maharaja Pratap Keshari Deo
 Shri C. T. Dhendapani
 Shri Surendranath Dwivedy
 Shri Hem Raj
 Shri V. N. Jadhav
 Shri Bhogendra Jha
 Shri N. Sreekantan Nair
 Shrimati Sucheta Kripalani
 Shri D. K. Kunte
 Shri Bal Raj Madhok
 Shri Dhuleshwar Meena
 Shri P. Ramamurti
 Shri S. S. Syed
 Shri Gajraj Singh Rao
 Shri Bhola Ram
 Shri Rabi Ray
 Shri R. Dasaratha Rama Reddy
 Shri Bishwanath Roy
 Dr. Sisir Kumar Saha
 Shri N. K. P. Salve
 Shri Shantilal Shah
 Shri Viren Shah
 Shri Biswanarayan Shastri
 Shri S. M. Siddayya
 Shri Sant Bux Singh
 Shri S. Supakar
 Shri P. R. Thakur
 Shri Vidya Charan Shukla, and

15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this

[Shri Vidya Charan Shukla]

House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

Since the House has agreed to pass this motion without any discussion, I am not making any speech on the Bill at this stage.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to amend the Commissions of Inquiry Act, 1952, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :—

Shri N. C. Chatterjee
Shri Y. B. Chavan
H.H. Maharaja Pratap Keshari Deo
Shri C. T. Dhandapani
Shri Surendranath Dwivedy
Shri Hem Raj
Shri V. N. Jadhav
Shri Bhogendra Jha
Shri N. Sreekantan Nair
Shrimati Sucheta Kripalani
Shri D. K. Kunte
Shri Bal Raj Madhok
Shri Dhuleshwar Meena
Shri P. Ramamurti
Shri S. S. Syed
Shri Gajraj Singh Rao
Shri Bholi Raut
Shri Rabi Ray
Shri R. Dasaratha Rama Reddy
Shri Bishwanath Roy
Dr. Sisir Kumar Saha
Shri N. K. P. Salve
Shri Shantilal Shah
Shri Viren Shah
Shri Biswanarayan Shastri
Shri S. M. Siddayya
Shri Sart Bux Singh
Shri S. Supakar
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Shri Vidya Charan Shukla, and

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that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that the Committee shall make a report to this House by the last day of the first week of the next session ;

that in other respects the Rules of Procedure of this House relating to Parliamentary

Committees shall apply with such variations and modifications as the Speaker may make ; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

16.28 hrs.

MEDICAL TERMINATION OF PREGNANCY BILL

MR. DEPUTY SPEAKER : We shall take up the next bill. Shri K. K. Shah.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : Mr. Deputy Speaker, I move....

SHRI SRINIBAS MISRA (Cuttack) : On a point of order. He cannot move this bill and he is not Mr. Shah. Rule 76 says :

"No motion that the Bill be taken into consideration or be passed shall be made by any member other than the member in charge of the Bill and no motion that a Bill be referred to Select Committee of the House, or a Joint Committee of the Houses... shall be made by any Member other than the Member-in-charge: except by way of amendment to a motion made by the Member in charge.

So he can do this only by way of an amendment. He cannot just stand up and move this motion on behalf of Mr. Shah. There is a proviso which reads :

"Provided that if the member in charge of a Bill is unable for reasons which the Speaker considers adequate to move the next motion in regard to his Bill... he may authorise another member to move that particular motion with the approval of the Speaker."

Here it is not a question of introduction. It has been introduced in the other House.

DR. S. CHANDRASEKHAR : I was in charge of the Bill in the Rajya Sabha and this is a motion for reference to the Joint Committee. So I shall move that....